GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:6142 ANSWERED ON:14.05.2012 RIVER POLLUTION Rana Shri Jagdish Singh;Reddy Shri Anantha Venkatarami;Tanwar Shri Ashok

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the pollution level of various rivers of the country including Krishna, Kaveri, Godavari and Ghaggar River of Haryana is increased due to discharging of effluents from industries ;

(b) If so the details thereof; and

(c) the steps taken by the Government in this regard alongwith the amount spent for the purpose during the last three years, State-wise and river-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The Central Pollution Control Board and State pollution Control Boards have identified grossly polluting industries (GPI) along various river stretches in the country which are discharging effluents with Bio-Chemical Oxygen Demand (BOD) load of 100 Kg per day or more in the rivers. Further, the Central Pollution Control Board is monitoring water quality of various water bodies in the country including Krishna, Cauvery, Godavari and Ghaggar River of Haryana at 2500 stations in 28 States and 6 Union Territories. Based on water quality assessment, 150 polluted stretches have been identified on rivers in the country which includes two Polluted stretches on River Godavari, four polluted stretches on River Krishna, two polluted stretches on River Cauvery and two polluted stretches on River Ghaggar.

(c) For abating the pollution in various rivers, this Ministry is supplementing the efforts of the State Governments for providing sewerage facilities through the centrally sponsored National River Conservation Plan (NRCP), which presently covers 40 rivers in 190 towns spread over 20 States. Pollution abatement schemes implemented under the plan include interception, diversion and treatment of sewage; low cost sanitation works on river banks; electric/ improved wood based crematoria etc. The details of funds released by the Ministry under NRCP during the last three years, State-wise and river wise, are at annexure.

The Central Pollution Control Board and the State Pollution Control Boards monitor industries for compliance with respect to effluents discharge standards and take action for non compliance under the Environment (Protection) Act 1986 and the Water

(Prevention and control of Pollution) Act 1974.